

Order dated 28.06.07

This case came on mention. Heard Mr. N.R. Routray, Ld. Counsel for the Applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Railways.

It is the case of the Applicant that he was reverted by the Respondent vide Annexure A/2 and this matter ultimately went to Hon'ble High Court who decided the case in favour of the Applicant vide Annexure A/6. The Applicant on 17.07.06 filed a representation before S.P.O/Con/Coordination enclosing a copy of the order of the Hon'ble High Court and it is his complaint that till now his representation has not been disposed of. Ld. Standing Counsel for the Railways undertakes that if actually such representation has been filed and if that is not disposed of, then the same shall be disposed of within one month from the date of receipt of the order. Thus the O.A is disposed of with an order that representation if pending before Respondent No.5, the same should be disposed of on merit.

Copy of this order be handed over to Respondent No.2, 4, & 5 and Ld. Counsels for both the parties.

13/7/2
MEMBER (A)